

BEFORE THE NATIONAL GREEN TRIBUNAL (SOUTHERN ZONE) CHENNAI

APPLICATION NO. 14 of 2020

IN THE MATTER OF:

SMT. PADMA KODALI

APPLICANT

VERSUS

KARNATAKA STATE POLLUTION CONTROL BOARD & Ors

RESPONDENTS

REPLY AFFIDAVIT ON BEHALF OF THE RESPONDENT NO. 2, THE CENTRAL POLLUTION CONTROL BOARD

I, S. Suresh, Son of S.R. Sathyanarayana, Hindu, aged about 58 years, having office at the Regional Directorate, Central Pollution Control Board, 1st& 2nd Floors, Nisarga Bhavan A- Block, Thimmaiah Main Road 7th D Cross, Shivanagar, Bengaluru – 560 079 do hereby solemnly affirm and sincerely state as follows:-

2. That I am presently working as Scientist 'E' & Regional Director, Regional Directorate (Bengaluru), Central Pollution Control Board (hereafter called as CPCB), Bengaluru and have been authorized to file the present affidavit. I am fully conversant with the facts of the case and hence, competent and authorized to depose and swear the present reply affidavit as under:
3. It is submitted that the averments made in the application is regarding dumping of Dolochar, kiln accretions etc in large heaps in the premises of Respondent No. 3 industry i.e M/s K.B Steels Pvt. Ltd leading to fugitive emissions and causing pollution in that Haruvunalli village.



S. Suresh
23/3/2020
S. SURESH
REGIONAL DIRECTOR
CENTRAL POLLUTION CONTROL BOARD
REGIONAL DIRECTORATE (SOUTH)
MIN. OF ENV, FORESTS & CC, GOVT. OF INDIA
BENGALURU - 560 079. MOB : 9480672128

4. It is submitted that in the matter of NGT case OA No. 77 of 2016, in compliance to NGT directions vide order dt. February 22, 2017 M/s Sai Pragathi Steel Pvt Ltd., was inspected by the Central Pollution Control Board (CPCB) during March 15 -16, 2017. During the time of inspection, it was noted that M/s K.B. Steel Pvt. Ltd is adjacent unit of M/s Sai Pragathi Steel Pvt Ltd, found not in operation and the machineries are removed. The same was recorded in the report dt.10th April, 2017 filed before the Hon'ble Tribunal. It is further submitted that comments on the alleged activities of storage and crushing of industrial solid waste being currently carried out may be provided by R1.
5. It is submitted that CPCB has no mandate in issuing of Environmental Clearance and Consent to any of the industries.
6. It is submitted that Karnataka State Pollution Control Board is the authority to monitor the area and report the factual status in any activities are being carried out in the closed industry.

PRAYER

In view of above, it is respectfully prayed that this answering Respondent No. 2, the Central Pollution Control Board shall abide by any order/direction passed by this Hon'ble Tribunal.



S. Suresh
23/3/2021
DEPONENT
S. SURESH
REGIONAL DIRECTOR
CENTRAL POLLUTION CONTROL BOARD
REGIONAL DIRECTORATE (SOUTH)
MIN. OF ENV, FORESTS & CC, GOVT. OF INDIA
BENGALURU - 560 079. MOB: 9480672128

VERIFICATION

It is verified that the content of this Reply Affidavit which is based on official record and information available in the office are true and correct. Nothing has been concealed therein.

Signed and verified on this 23rd day of March, 2021 at Bengaluru

**COUNSEL FOR
2nd RESPONDENT**



S. Suresh
23/3/2021

DEPONENT

S. SURESH

REGIONAL DIRECTOR
CENTRAL POLLUTION CONTROL BOARD
REGIONAL DIRECTORATE (SOUTH)
MIN. OF ENV, FORESTS & CC, GOVT. OF INDIA
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